

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2009  
TO BE ANSWERED ON 28.11.2016**

**Unfair Means in Exams**

**2009. SHRI D.S. RATHOD:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware of the practice of unfair means found in exams conducted by Central Universities/agencies in the country and if so, the details thereof, State/UT-wise including Gujarat; and

(b) the steps taken by the Government to prevent the recurrence of such incidents including action against the guilty in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT**

**(DR. MAHENDRA NATH PANDEY)**

(a)& (b): Central Universities are autonomous bodies which are governed by their own Acts and Statutes, Ordinances and Regulations made thereunder and are competent to take all administrative decisions including actions to curb the practice of unfair means in examinations. The Government do not interfere in day-to-day functioning of the Central Universities. Every University has mechanism to tackle such incidents.

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